



2026:AHC-LKO:9790

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 50 of 2026

Saroj Kumar Lodhi

.....Petitioner(s)

Versus

State Of U.P. Thru. Its Prin. Secy. Deptt. Of
Revenue Lko. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Ajai Kumar Srivastava, Rajesh
Kumar Lodhi
Counsel for Respondent(s) : C.S.C., Dilip Kumar Pandey

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

Order on IA-NIL of 2026:

1. Heard.
2. This is an application for amendment of the writ petition so as to correct the description of the petitioner.
3. The amendment sought is formal in nature.
4. The learned counsel for the opposite parties do not oppose the application.
5. Accordingly, the application is allowed. The learned counsel for the petitioner is directed to incorporate necessary corrections in the memo of petition forthwith.

Order on memo of petition:

6. Heard Sri Ajai Kumar Srivastava, the learned counsel for the petitioner, Sri Pankaj Srivastava, the learned Additional Chief Standing Counsel appearing on behalf of the State, Sri Dilip Kumar Pandey, the learned counsel appearing on behalf of the opposite party no.4-gaon sabha.
7. By means of the instant petition filed in public interest the petitioner

has sought issuance of a direction to take appropriate action against the encroachment made by the opposite party no.5 on chakroad and to reconstruct the chakroad bearing Gata No.328, situated in Village Bajpur Gangora, Tehsil Bakshi Ka Talab, District Lucknow.

8. The learned counsel for the petitioner has submitted that the opposite party no.5 has made encroachments by sowing crop on a portion of it.

9. On the basis of written instructions provided by Sub Divisional Magistrate, Bakshi Ka Talab, Lucknow the learned Additional Chief Standing Counsel has informed the court that a letter has been issued by the Tehsildar, Bakshi Ka Talab, Lucknow to the Block Development Officer, Bakshi Ka Talab, Lucknow on 20.01.2026 for construction of chakroad. The instructions are taken on record.

10. Accordingly, the present petition is **disposed off** by issuing a direction to the Block Development Officer, Bakshi Ka Talab, Lucknow to ensure necessary action in furtherance of the letter dated 20.01.2026 sent by Tehsildar, Bakshi Ka Talab, Lucknow for construction of chakroad in question expeditiously in accordance with law.

February 9, 2026
Ram.

(Subhash Vidyarthi,J.)